

Statement

List of Towns in Bihar

Implementation to Start:—

In 1986:

Patna

Dinapur

Makamahi

Barh

Fatwah (NA)

Phulwari

Masurhi

In 1987:

Khagaul

Dinapur Cantt.

Manner

Kakhtianpur

Khusrapur

Slums on Central Government land in
Bombay

2405. SHRI JAGESH DESAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that nearly 20 per cent of slums in Bombay are situated on Central Government lands belonging to the C.P.W.D., the Port Trust, Railways, Civil Aviation and Defence;

(b) whether Government are aware that some amenities for slum dwellers are being provided by the State Government and Bombay Municipal Corporation;

(c) whether it is also a fact that it was decided some time back that the Central Government would issue no objection certificate to the State Government in respect of the Central Government lands so that State Government may provide to the slum dwellers some basic amenities; and

(d) if so, how many such no objection certificates have been issued by different Central Government departments during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Information regarding the extent of Central Government land under the occupation of the slum-dwellers is given in the statement. (See below).

(b) and (c) On a suggestion from the Government of Maharashtra in mid-70s for provision of basic amenities in slums or Central Government lands in Bombay, by the State Government it was *inter alia* decided that in lands not required for immediate use, the State Government may provide basic amenities after obtaining 'no objection' from concerned Central Government Departments, but the land owning Departments would retain their rights to ask for clearance of the lands in future. The lands required for immediate use were to be got vacated against payment of certain charges for resettlement.

(d) Each Central Ministry/Department controls its own land and each individual case is to be decided by the land owning Department after direct consultations with the State Government.

Statement

Name of Ministry/ Deptt. Office	How many hect. of land belong to Central Govt. in Greater Bombay	How many hect. of land have been built upon lying vacant & encroached upon by slum dwellers		
		Built upon	Vacant	Encroached upon
1	2	3	4	5
1. C.P.W.D. Bombay	128.92*	83.02	44.72	1.18

*This does not include
plot known as Sehala-
mati measuring 34.40

1	2	3	4	5
	h. which is yet to be handed over to CPWD by the Custodian of Evacuee Properties, Bombay. There is some encroachment but its extent is not known.			
2. Bombay Port Trust	728.40 — This includes lands let out, leased & land used for BPT's own purpose for Qrs., Rlys. & infrastructures. There is no vacant land but areas where vacant possession has been obtained is reserved for BPT's own use.	As per Col 2	Following areas on the Port Trust land have been identified	
			Location Area	Remarks
			Jamshed- 0.1663— Ng.	(H)
			Jamshed— Ji Ng.	Land given — on 15 months lease.
			Coloba	
			Chatai	The lessee
			Chawl 0.6940	has unauthorisedly
			Green	sublet the premises
			Sewri	
			People 0.8840	
			Welfare(h)	
			Assoe.	
			Roali. In.	
			Wadala.	
			Janta 0.3834	
			Colony (h)	
			Worli,	
			Bunder.	
3. Deptt. of Railways	1007.35	810.750	180.654	15.946 ..
4. Deptt. of Civil Avn.	932.19	684.69	172.00	75.50 ..
5. Min. of Defence	Out of the Defence owned lands 29.782 hectares and out of the requisitioned/hired land 8.484 hect. are encroached. An area of 62.07 acres is lying vacant and rest of the Defence lands are constructed or utilised as per approved plans.			

Amenities to slum dwellers

2406. DR. BAPU KALDATE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that providing amenities to the slum-dwellers is the responsibility of the State Governments;

(b) whether several State Governments have represented for providing amenities to the slum-dwellers settled on the Central Government land;

(c) whether such a request has been received recently from the Government of Maharashtra; and

(d) if so, whether the Central Government have done the needful?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) to (d) Each Central Government Ministry/Department controls its own land. However, on a suggestion from the Government of Maharashtra in mid-70s for provision of basic amenities in slums on Central Government lands in Bombay, by the State Government, it was *inter alia* decided that in lands not required for